

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 505/TT/2014

Subject : Truing up of transmission tariff for 2009-14 tariff block and and determination of tariff for 2014-19 tariff block of **Asset I:** Extension of 400/220 kV Jalandhar (POWERGRID) sub-station-1 no. 400 kV, 125 MVAR Bus reactor, **Asset II:** Extension of 400/220 kV Amritsar (POWERGRID) sub-station 400 kV, 125 MVAR Bus-Reactor, **Asset III:** Extension of 400/220 kV Hissar (POWERGRID) sub-station 400 kV, 125 MVAR Bus-reactor & **Asset IV:** Extension of 400/220 kV Nalagarh (POWERGRID) sub-station 400 kV, 125 MVAR Bus-Reactor of Transmission System associated with Northern Region Bus Reactor Scheme in NR.

Date of Hearing : 3.2.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri J Majumder, PGCIL
Shri Shashi Bhushan, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri S.C. Taneja, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Smt. Sonam Gangwar, PGCIL
Shri A.M. Pavgi, PGCIL
Mohd. Mohsin, PGCIL
Shri B.L. Sharma, Advocate, Rajasthan Discoms



Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block of **Asset I:** Extension of 400/220 kV Jalandhar (POWERGRID) Sub-station-1 no. 400 kV, 125 MVAR Bus reactor, **Asset II:** Extension of 400/220 kV Amritsar (POWERGRID) Sub-station 400 kV, 125 MVAR Bus-Reactor, **Asset III:** Extension of 400/220 kV Hissar (POWERGRID) Sub-station 400 kV, 125 MVAR Bus-reactor & **Asset IV:** Extension of 400/220 kV Nalagarh (POWERGRID) Sub-station 400 kV, 125 MVAR Bus-Reactor of Transmission System associated with Northern Region Bus Reactor Scheme in NR
- b) The Assets I, II, III and IV were commissioned on 1.4.2012, 1.4.2012, 1.5.2012, 1.5.2012 respectively. Has sought approval of actual cost as on COD and actual additional capital expenditure for the 2009-14 tariff period and estimated additional capital expenditure for the 2014-19 tariff period
- c) The petitioner has submitted that projected additional capital expenditure during 2014-15 is on account of Balance/retention payments towards contract closing works.

2. The Commission observed that though Asset I and II are Bus Reactors of same configuration, their completion cost is ₹891.96 lakh and ₹620.16 lakh respectively and there is substantial variation in their cost. In response, the representative of the petitioner submitted that the cost variation is due to the difference in cost of installation at different locations which is due to layout of the sub-stations. The Commission directed the petitioner to submit the reasons for the variation on affidavit by 11.2.2016 with a copy to the beneficiaries. The Commission further directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.

3. Subject to the above, order in the petition was reserved.

By order of the Commission

SD/
(V. Sreenivas)
Dy. Chief (Law)

